

Central Information Commission
File No.CIC/SM/A/2009/000588 dated 13-08-2008
Right to Information Act-2005-Under Section (19)

Dated: 3 March 2010

Name of the Appellant : Shri Rahul
Vill & PO - Jhajhu Kalan,
Dist - Bhiwani,
Haryana - 127 310.

Name of the Public Authority : CPIO, Central Bank of India,
Regional Office,
Jawahar Market, Model Town,
Rohtak, Haryana.

The Appellant was not present in spite of notice.

On behalf of the Respondent, the following were present:-

- (i) Shri Harish Chawla, CPIO,
- (ii) Shri Rajesh Sharma, Legal Officer

2. In this case, the Appellant had, in his application dated 13 August 2008, requested the CPIO about the loans sanctioned by the Branch under the Kissan Credit Card Scheme. In his reply dated 12 September 2008, the ACPIO denied the information by claiming exemption under Section 8(1) (e) of the Right to Information (RTI) Act. Against this, and the Appellant preferred an appeal on 16 October 2008. The Appellate Authority dismissed his appeal by endorsing the stand of the CPIO in his order dated 22 November 2008. The Appellant has, consequently, come before the CIC in second appeal.

3. We heard this case through videoconferencing. The Appellant was not present in spite of notice. The Respondents were present both in the Rohtak and Chandigarh Studios of the NIC. We heard their submissions. In view of the fact that the information sought in the present case is regarding such loan schemes in which concessions/relaxations have been provided to the borrowers, for the sake of transparency, it is necessary to put the details about such cases in the public domain. The claim of confidentiality should not come in the way of disclosing such information.

4. In view of the above, we direct the CPIO to provide to the Appellant within 10 working days from receipt of this order, the names, addresses, the amount of loan and the purpose for which the loan was sanctioned in respect of all borrowers of the Jhojhu Kalan Branch for the period 1.8.2005 to 30.6.2008 under the Kissan Credit Card Scheme. He shall also provide him with a list of all the borrowers who had been sanctioned loans up to Rs 50,000 without any margin money or guarantee for the same Branch and for the same period.

5. With the above direction, the appeal is disposed off.

6. Copies of this order be given free of cost to the parties.

(Satyananda Mishra)
Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(Vijay Bhalla)
Assistant Registrar